

Central Administrative Tribunal, Principal Bench

Contempt Petition No.318/2001 in
Original Application No.347 of 2000

New Delhi, this the 8th day of August, 2001

Hon'ble Mr.Justice Ashok Agarwal,Chairman
Hon'ble Mr.S.A.T.Rizvi,Member(A)

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1. Mukesh Kumar S/o Shri Sukhram
R/o H.No.D-492,Kidwai Nagar
New Delhi-23
2. Shri Rajendra Kumar S/o Shri Sheesh Pal
R/o H-I,Shri Niwaspuri
New Delhi
3. Shri Vinod Kumar S/o Shri Ram Chandra,
R/o H.No.208,Block No.30
Trilokpuri,New Delhi

- Applicants

(By Advocate: Shri U.Srivastava)

Versus

1. Shri S.K.Saraswat
The Director,
National Museum of Natural History
Ministry of Environment & Forests
Barakhamba Road,New Delhi
2. Shri Tyag Rajan
The Administrative Officer
National Museum of Natural History
Barakhamba Road,New Delhi

- Respondents

(By Advocate: Shri V.S.R.Krishna)

O R D E R(ORAL)

By Justice Ashok Agarwal,Chairman

Respondents in their counter have, inter-alia,
affered as under:

"8. That the Respondents respectfully submit that they have neither intentionally nor deliberately disobeyed any directions of this Tribunal. It is submitted that it is because of the non-cooperative action of the applicants that the resplondents could not engage them as casual labourers. It is respectfully submitted that if a particular person is not interested in performing the duties as casual labourer, assigned to him, then in that event the Respondents have no other option but to get the intermittent work done from others sponsored from the Employment Exchange, Be as it may be, the answering respondents respectfully submit that there is still some work of intermittent and casual nature available till the end of the month

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of August, 2001 and in case the applicants are interested for getting themselves engaged for this work they can approach the office of the answering Respondent and they will be engaged for the period the work is available." (29)

2. Shri Krishna, learned counsel appearing on behalf of the respondents, on taking instructions from his clients who are present in the court, reiterates the offer made in the following averment that "in case the applicants approach the respondents, they will be engaged for performing the intermittent and casual nature of work which is available till the end of the month of August, 2001." Aforesaid statement is accepted.

3. In view of the above, we do not find that any further orders are required to be passed in the present CP. The same is accordingly disposed of with no order as to costs.

4. Shri Srivastava, learned counsel appearing on behalf of the applicants states that his clients will report for duty today itself.


(S.A.T. Rizvi)
Member(A)


(Ashok Agarwal)
Chairman

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